

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**A NO. 104 OF 2019 & IA NO. 454 OF 2019**

**Dated: 22<sup>nd</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Swasti Power Engineering Ltd**

**....Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Ors.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Shri Venkatesh  
Mr. Somesh Srivastava  
Mr. Aditya Pushker

Counsel for the Respondent(s) : Mr. Avinash Menon for R-1  
  
Mr. Amit Kapur  
Mr. Yashaswi Kant for R-2

Mr. Anand K. Ganesan for PSPL

**ORDER**

**Admit.**

Two weeks' time is granted at the request of learned counsel appearing for the Respondent Nos. 1, 2 and 3 to enable them to file reply i.e. on or before 07.05.2019 duly serving copy to the other side.

Thereafter, the learned counsel appearing for the Appellant is permitted to file rejoinder within one week's time i.e. on or before 15.05.2019 after duly serving copy to the other side.

Liberty is reserved to the Appellant and the Respondents to move Interim Application for consideration if need arises.

Post this matter on **27.05.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**